GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS LOK SABHA STARRED QUESTION NO. 174

STARRED QUESTION NO. 174 TO BE ANSWERED ON JULY 31, 2025

SHORTCOMINGS UNDER PMAY-U

NO. 174. SHRI UJJWAL RAMAN SINGH:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the objective and present status of the 'Housing for All' initiative under the Pradhan Mantri Awas Yojana-Urban (PMAY-U), particularly in Uttar Pradesh;
- (b) whether there have been reports of involvement of middlemen in the allotment thereunder and if so, the details thereof; and
- (c) the time by which the shortcomings in the implementation of the said scheme are likely to be removed and the target of 'Housing for All' expected to be achieved?

ANSWER

THE MINISTER OF HOUSING AND URBAN AFFAIRS (SHRI MANOHAR LAL)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. 174 FOR 31.07.2025 REGARDING SHORTCOMINGS UNDER PMAY-U.

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. The scheme period has been extended up to 31.12.2025 to complete sanctioned houses without changing the funding pattern and implementation methodology. Based on the project proposal submitted by States/Union Territories (UTs), more than 1.12 crore houses have been sanctioned under PMAY-U by the Ministry, out of which 93.61 lakh are completed/delivered to the beneficiaries across the country, as on 14.07.2025. Under PMAY-U, a total of 17,76,823 houses has been sanctioned since inception in the State of Uttar Pradesh, out of which 17,02,317 (96%) are completed/delivered to the beneficiaries, as on 14.07.2025. The successful implementation of the scheme is achieving its objective to ensure a dignified life for beneficiaries with security and pride of ownership to beneficiaries with the vision of 'Housing for All'.

Further, based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). Based on the project proposal submitted by States/UTs, a total of 7.09 lakh houses have been sanctioned recently under PMAY-U 2.0 by the Ministry which includes 1.98 lakh houses in Uttar Pradesh.

PMAY-U & PMAY-U 2.0 are demand driven schemes. For transparent selection of beneficiaries, scrutiny of beneficiary list is done at multiple levels in the States/UTs for approval. The PMAY-U proposals are approved by the State Level Sanctioning and Monitoring

Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). The selection of beneficiaries is done by respective State/UT Government as per the scheme guidelines.

As per the scheme guidelines, the progress is monitored through Geotagging of various stages of construction of all houses/projects. In addition, the Third Party Quality Monitoring (TPQM) is mandatory for States/UTs to ensure quality of construction under various components of the Mission by visiting the project site from time to time and advise States/UTs and Urban Local Bodies (ULBs) on quality related issues. Further, Social Audit are conducted by States/UTs through independent agencies to identify and resolve issues related to construction, allotment, infrastructure readiness or inhabitability etc. It affects better implementation and ensures accountability, transparency and participation in the scheme.

PMAY-U scheme is being implemented through respective State/UT Government as per the scheme guidelines. Any complaint regarding the implementation of PMAY-U including middleman in the allotment of houses, if any, are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations and also actions are taken as per prevalent law. Moreover, a Centralized Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Grievances/complaints received in MoHUA or on CPGRAMS portal regarding any aspect of scheme implementation, selection of beneficiaries including any irregularity or involvement of middlemen are forwarded to States/UTs for enquiry and appropriate action against the concerned persons, as per scheme guidelines.
